

MINUTES OF MEETING NO. 21/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED
18.02.2020

Meeting No. 21/80 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 18.02.2020 under the **Chairmanship of Sh. R. P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri S. K. Jain, D. O.	DPIIT
2.	Shri B. C. Nayak, DO	DHI
3.	Shri Sushil Kumar Jangid, Scientist 'B'	MeitY
4.	Shri K.S. Sodhi, Asst. Director	MSME
5.	Shri Shaish Kumar, (Tech-1)	Consultant
6.	Shri V.C. Agarwal, (Tech-3)	Consultant
7.	Shri S. K. Bhatnagar, (SKB)	Consultant
In Attendance		
1.	Shri K.V. Tirumala, Deputy DGFT	DGFT
2.	Shri Pranav Upadhyay, Assistant Director ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.
2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.
3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.
5. Minutes of Meeting 19/20 dated 15.01.2019 were circulated on 10.02.2020 to all the members of the Committee and the comments (if any), there upon received, were incorporated in the Minutes and the said minutes were unanimously approved.

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Case No.: 345/15/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:		
HQ File :01/80/050/00687/AM19/	RLA File :61/24/040/00008/AM16/	Lic.No/Date:6110001290 01.06.2015	Approved		
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84799090	6 Port Bottle Manifold	24.000 Number	73049000	Relevant 0Pipe Seamless ASTM-106 Grade-B OD 102mm	As applied inclusive of 2% wastage on weight basis
84799090	8 Port Bottle Manifold	20.000 Number			
Note: 1. Per unit weight of export item at Sl. No. 1 is 102.524Kgs. 2. Per unit weight of export item at Sl. No. 2 is 138.962Kgs. 3. The firm should import relevant items only.					
RA concerned may take further necessary action as per the decision of NC.					

2	Case No.: 70/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00412/AM19/	RLA File :07/24/040/00095/AM16/	Lic.No/Date:0710108519 15.07.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was again sent to MeitY on 08.01.2020, on their request, for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments.			
	Case is deferred.			

3	Case No.: 363/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00705/AM19/	RLA File :07/24/040/00184/AM16/	Lic.No/Date:0710108812 05.10.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.			
	Case is deferred.			

4	Case No.:364/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00706/AM19/	RLA File :07/24/040/00185/AM16/	Lic.No/Date:0710108813 05.10.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

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Case No.:12/1/80-ALC2/2019	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:		
HQ File :01/80/050/00760/AM19/	RLA File :04/24/040/00093/AM17/	Lic.No/Date:0410162268 09.09.2016	Approved		
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 0410160379 dated 01.04.2015 in M. No. 19/80 dated 20.12.2016 as per written comments of MSME as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
90328100	Hydraulic Accessories Base Tube CAM PF-H191 1430 L= 1445 C/E= 70 (720 Nos) (Each No.65.84 K.G.) Length of each Number is 1445Milli Meter	47404.800 Kg	73041910	Seamless steel pipes Raw Tube for base dia 191 x1445(720 Nos)Each No.99.6 K.G Length of Each Number is 1450 Milli Meter	63618Kgs inclusive of 34.20% wastage after affecting 1/3 rd recovery
90328100	Hydraulic Accessories Piston Rod Term PF-H111 1430 M100x25 L=1425 (504 Nos) (Each No. 30.12 K.G.) Length of Each Number is 1425Milli Meter	15180.480 Kg	73041910	Seamless steel pipes Raw Tube 116 x 94 x 1430L) (504 Nos) (Each No.40.96 K.G.) Length of Each Number is 1430 Milli Meter	18824Kgs inclusive of 24% wastage after affecting 1/3 rd recovery

RA concerned may take further necessary action as per the decision of NC.

6	Case No.:402/15/80-ALC2/2018	Party Name: SHIV HYDROMET	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00744/AM19/	RLA File :24/24/040/00034/AM17/	Lic.No/Date:2410042158 14.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that nobody was appeared for personal hearing on behalf of the firm. Therefore, the Committee decided to give one more opportunity to the firm for personal hearing to explain the case before Norms Committee. Case is deferred.			

7	Case No.:1/11/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic.No/Date:6510000003 17.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 13.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

8	Case No.:223/15/80-ALC2/2018	Party Name: ZEECO INDIA PVT.LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00565/AM19/	RLA File :03/95/040/00271/AM18/	Lic.No/Date:0310814297 28.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

9	Case No.:80/11/80-ALC2/2018	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00271/AM19/	RLA File :05/24/040/00230/AM18/	Lic.No/Date:0510403845 29.08.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 17.12.2019 followed by a reminder on 12.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

10	Case No.: 18/19/80-ALC2/2017	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

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Case No.: 36/19/80-ALC2/2017	Party Name: ASHOKA MANUFACTURING LTD.	Meet No/Date:21/80- ALC2/2019 & 18.02.2020	Status:			
HQ File :01/80/050/00317/AM18/	RLA File :02/24/040/00120/AM18/	Lic.No/Date:0210207941 03.11.2017	Approved			
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Norms
93069000	6A003A-Munitions Metal Parts (Tail Assembly to Drg No. P7)	70000.000 Number	1	76069290	Aluminium Sheet	4588Kgs inclusive of 56% wastage after 20% recovery
			2	76042990	Aluminium Profile (Cross Shape)	20698Kgs inclusive of 176% wastage after 20% recovery
93069000	6A003A-Munitions Metal Parts-Components of S8 Rocket 80 mm-Bottom Part	10000.000 Set	3	76082000	Aluminium Extruded Seamless Tube	23500Kgs inclusive of 34.2% wastage after 20% recovery

Note:

- Per unit weight of export item at Sl. No. 1 is 0.197 Kg out of which weight of Aluminium Sheet is 42 grams and weight of Aluminium Profile is 107 grams.**
- Per unit weight of export item at Sl. No. 2 is 4.203Kgs out of which weight of Aluminium Extruded Seamless Tube is 1.75 Kg.**
- The firm should import relevant items only.**

RA concerned may take further necessary action as per the decision of NC.

12	Case No.: 26/20/80-ALC2/2017	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date:0310817800 15.12.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 12.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

13	Case No.:20/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

14	Case No.:23/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

15	Case No.:21/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

16	Case No.:22/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

17	Case No.:126/15/80-ALC2/2018	Party Name: SHAKTI PUMPS (INDIA) LTD.	Meet No/Date:21/80-ALC2/2019 & 18.02.2020	Status:
	HQ File :01/80/050/00468/AM19/	RLA File :56/24/040/00036/AM18/	Lic.No/Date:5610005299 08.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide U. O. No.: P-47011/328/2018-TSW dated 30.12.2019:			
	1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Weight of “Nut” and weight of Stainless Steel Strip in the Stainless Steel Clamping Strip (Export item). 2. Sheet layout diagram of the material indicating the wastage during blanking. 3. Quantity of export items in Nos. also in addition to its weight.			
	Case is deferred.			

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Case No.: 8/17/80-ALC2/2019	Party Name: SHAKTI PUMPS (INDIA) LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:		
HQ File :01/80/050/00240/AM20/	RLA File :56/24/040/00038/AM18/	Lic.No/Date:5610005319 15.01.2018	Approved		
Decision: The Committee considered the case as per the agenda and decided to ratify the norms on repeat basis as approved for AA No. 5610005059 dated 11.01.2017 as per written comments of DPIIT vide U. O. No.: P-47011/328/2018-TSW dated 30.12.2019 as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84139120	S.S. NRV (10000 Nos.)	46375.000 Kg	72193490	Relevant grade and thickness Stainless Steel Sheet / Strips /Coil AISI 304 / 304L / DDQ / P304N / 316	95744 Kgs as 1.24 Kgs/Kg content in the export item at Sl. No. 1 & 2.192 Kgs/Kg content in the export items at Sl. No. 2 after taking 1/3 rd recovery from the scrap
84139120	S.S. Suction Case (7000 Nos.)	17445.400 Kg			
RA concerned may take further necessary action as per the decision of NC.					

19	Case No.:20/1/80-ALC2/2019	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00768/AM19/	RLA File :04/24/040/00212/AM18/	Lic.No/Date:0410163956 07.02.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that MeitY has sought following information from the firm vide letter dated 16.12.2019 followed by a reminder letter dated 04.02.2020:			
	1. Details of export product i.e. drawing, calculation etc.			

	2. Quantity of net import material required for manufacturing one unit of export product. 3. Wastage claimed in manufacturing process. 4. Justification of wastage. However, no information has been received yet. Therefore, the Committee decided to wait for the reply/comments. Case is deferred.
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	Case No.:393/15/80-ALC2/2018	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
20	HQ File :01/80/050/00735/AM19/	RLA File :07/24/040/00348/AM18/	Lic.No/Date:0710113010 23.03.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 29.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

	Case No.:10/1/80-ALC2/2019	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
21	HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of MSME: 1. Manufacturing flow chart with wastage justification. Case is deferred.			

	Case No.:6/8/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
22	HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date:0310820724 27.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 14.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

23	Case No.: 397/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00739/AM19/	RLA File :07/24/040/00357/AM18/	Lic.No/Date:0710113276 14.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

24	Case No.: 166/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 18.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

25	Case No.: 76/11/80-ALC2/2018	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic.No/Date:0510407445 06.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY for examination of the case on 15.07.2019 followed by an ID reminder on 14.11.2019 and also that MeitY informed vide their email dated 15.01.2020 that the case is under process. However, in the meeting also representative of MeitY informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

26	Case No.: 19/11/80-ALC2/2018	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic.No/Date:0310822939 09.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 13.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

27	Case No.:179/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00521/AM19/	RLA File :07/24/040/00102/AM19/	Lic.No/Date:0710113710 13.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 11.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

28	Case No.:34/1/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00782/AM19/	RLA File :17/24/040/00017/AM19/	Lic.No/Date:1710006716 20.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply has been forwarded to DPHT on 18.02.2020 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

29	Case No.:23/11/80-ALC2/2018	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted the written recommendation of the representative of MSME, stating that the size of import & export items is overlapping and hence the License should be cancelled. Therefore, the Committee decided to call the firm for personal hearing, in its upcoming Norms Committee meeting. Case is deferred.			

30	Case No.:28/11/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that second deficiency letter seeking certain information as raised by DHI was sent to the firm on 13.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

31	Case No.: 9/1/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 13.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

32	Case No.: 201/15/80- ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00543/AM19/	RLA File :07/24/040/00155/AM19/	Lic.No/Date:0710113852 17.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 18.11.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the firm for furnishing the requisite information within 15 days. Case is deferred.			

33	Case No.: 57/11/80- ALC2/2018	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and the representative of MSME informed that the firm's reply is incomplete and advised to call the firm for personal hearing. Therefore, the Committee decided to call the firm for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. Case is deferred.			

34	Case No.: 82/11/80- ALC2/2018	Party Name: ANSTECH	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard a letter was sent to RA, Vadodara and the firm on 08.07.2019 followed by reminders on 25.09.2019, 18.10.2019, 08.01.2020 & 03.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

35	Case No.:247/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00589/AM19/	RLA File :09/24/040/00324/AM19/	Lic.No/Date:0910066802 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 12.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

36	Case No.:249/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00591/AM19/	RLA File :09/24/040/00329/AM19/	Lic.No/Date:0910066804 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 12.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

37	Case No.:20/12/80-ALC2/2018	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00293/AM19/	RLA File :05/24/040/00433/AM19/	Lic.No/Date:0510408370 12.11.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under: Export items: 1. Per unit weight of export item at Sl. No. 1 is 8.40 Gram. 2. Per unit weight of export item at Sl. No. 2 is 8.05 Gram. 3. Per unit weight of export item at Sl. No. 3 is 9.10 Gram. 4. Per unit weight of export item at Sl. No. 4 is 9.50 Gram. 5. Per unit weight of export item at Sl. No. 5 is 9.60 Gram. 6. Per unit weight of export item at Sl. No. 6 is 9.43 Gram. 7. Per unit weight of export item at Sl. No. 7 is 8.88 Gram (14.28 Gram with plastic head). 8. Per unit weight of export item at Sl. No. 8 is 12.72 Gram (15.50 Gram with plastic head). 9. Per unit weight of export item at Sl. No. 9 is 6.96 Gram (10.96 Gram with plastic head). 10. Per unit weight of export item at Sl. No. 10 is 6.95 Gram (10.95 Gram with plastic head). 11. Per unit weight of export item at Sl. No. 11 is 10.62 Gram (16.40 Gram with plastic head). 12. Per unit weight of export item at Sl. No. 12 is 6.34 Gram (10.34 Gram with plastic head). 13. Per unit weight of export item at Sl. No. 13 is 7.42 Gram (12.00 Gram with plastic head). 14. Per unit weight of export item at Sl. No. 14 is 4.38 Gram (10.50 Gram with plastic head). 15. Per unit weight of export item at Sl. No. 15 is 6.99 Gram (12.90 Gram with plastic head).			

	16. Per unit weight of export item at Sl. No. 16 is 5.00 Gram (7.10 Gram with plastic head).
	17. Per unit weight of export item at Sl. No. 17 is 7.22 Gram (14.20 Gram with plastic head).
	18. Per unit weight of export item at Sl. No. 18 is 6.20 Gram (11.20 Gram with plastic head).
	19. Per unit weight of export item at Sl. No. 19 is 8.83 Gram (10.50 Gram with plastic head).
	20. Per unit weight of export item at Sl. No. 20 is 11.64Gram (14.00 Gram with plastic head).
Import item:	
1. Quantity of relevant import item may be allowed as 125795Kgs inclusive of 65% wastage after 1/3 rd recovery.	
RA concerned may take further necessary action as per the decision of NC.	

38	Case No.:253/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply (hardcopy) was sent to DHI on 13.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

39	Case No.:259/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00601/AM19/	RLA File :07/24/040/00182/AM19/	Lic.No/Date:0710114156 22.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 18.11.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the firm for furnishing the requisite information within 15 days. Case is deferred.			

40	Case No.:17/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00765/AM19/	RLA File :04/24/040/00207/AM19/	Lic.No/Date:0410164995 17.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 18.10.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			

41	Case No.:274/15/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00616/AM19/	RLA File :03/95/040/00812/AM19/	Lic.No/Date:0310825720 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that MeitY sought again certain information from the firm vide letter dated 05.12.2019 followed by a reminder letter dated 12.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the reply/comments. Case is deferred.			

42	Case No.:279/15/80-ALC2/2018	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00621/AM19/	RLA File :05/24/040/00506/AM19/	Lic.No/Date:0510409020 20.12.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under: 1. Quantity of import items at Sl. No. 1 to 5 & 7 to 12 may be allowed as 1.05 Kgs/Kg content in the export product. 2. Quantity of import item at Sl. No. 6 may be allowed as applied for and value restricted up to 1% FoB. 3. As regards to item no. 13, the Committee decided to delete this item as the description of this item is very vague. RA concerned may take further necessary action as per the decision of NC.			

43	Case No.:293/15/80-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00635/AM19/	RLA File :03/95/040/00869/AM19/	Lic.No/Date:0310826313 10.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that MeitY sought again certain information from the firm vide letter dated 05.12.2019 followed by a reminder letter dated 12.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the reply/comments. Case is deferred.			

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Case No.:21/1/80-ALC2/2019		Party Name: MUDHRA FINE BLANC PRIVATE LTD		Meet No/Date:21/80-ALC2/2019 18.02.2020		Status:	
HQ File :01/80/050/00769/AM19/		RLA File :04/24/040/00222/AM19/		Lic.No/Date:0410165082 11.01.2019		Approved	
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:							
ITCHS Code		Export Item	Quantity	ITCHS Code	Import Item		Recommended Norms
87089900		SUB ASSY Sector And Norton DIA.30.15 RH	42900.000 Number	72269230	ITLA BONAITI S.R.L. Material Description: 42CRM0SE116 116.5*6 Coil Specification: EN10132-3 Material Grade :42CRM04		18262 Kgs inclusive of 115% wastage after taking 1/3 rd recovery from scrap
Note: 1. Net weight of finished product is 0.198 Kg. 2. The firm should import relevant items only.							
RA concerned may take further necessary action as per the decision of NC.							

45	Case No.: 298/15/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00640/AM19/	RLA File :31/83/040/00164/AM19/	Lic.No/Date:3110067288 16.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 11.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

46	Case No.: 23/1/80-ALC2/2019	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00771/AM19/	RLA File :04/24/040/00223/AM19/	Lic.No/Date:0410165142 28.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply has been sent to MSME on 15.01.2020 for examination of the case. However, no comments have been revived yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

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Case No.: 25/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:		
HQ File :01/80/050/00773/AM19/	RLA File :04/24/040/00241/AM19/	Lic.No/Date:0410165210 13.02.2019	Approved		
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
87089900	CAM-0000-1277-SECTOR LH CAM-0000-1332-SECTOR RH	190000.000 Number	87089900	ERNESTO MALVESTITI SPA PART NO: FIF384002XS01N SECTOR LH ANDPARTNO: FIF384002XD01N SECTOR RH	Net to net basis
Note: 1. The firm should import relevant items only. 2. Per unit weight of Export Product should be 0.165 kg.					
RA concerned may take further necessary action as per the decision of NC.					

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Case No.: 26/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:		
HQ File :01/80/050/00774/AM19/	RLA File :04/24/040/00242/AM19/	Lic.No/Date:0410165228 19.02.2019	Approved		
Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
87089900	SUB ASSY Sector And Norton DIA.30.15 RH	34386.000 Number	72269230	ITLA BONAITI S.R.L. Material Description: 42CRMO4SE116 116.5X6 Coil Specification: EN10132-3 Material Grade: 42CRMO4	14638 Kgs inclusive of 115% wastage after taking 1/3 rd recovery from scrap
Note: 1. Net weight of finished product is 0.198 Kg. 2. The firm should import relevant items only.					
RA concerned may take further necessary action as per the decision of NC.					

49	Case No.: 42/1/80-ALC2/2019	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (Tech-3) vide email dated 14.02.2020 for examination of the case. However, Consultant (Tech-3) asked for physical copy of application/file. Therefore, the Committee decided to send physical copy of application to Consultant (Tech-3) . Case is deferred.			

50	Case No.: 49/1/80-ALC2/2019	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00797/AM19/	RLA File :65/24/040/00007/AM19/	Lic.No/Date:6510000026 14.03.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of MSME as under: Export Items: Export item at Sl. No. 1 consists of SS perforated sheets with the following bifurcation: 2150Kgs having 4.76mm hole diameter, 6.35mm pitch, open area 51%. 1475Kgs having 4.76mm hole diameter, 7.94mm pitch, open area 33%. 1850Kgs having 6.35mm hole diameter, 7.94mm pitch, open area 58%. 1980Kgs having 6.35mm hole diameter, 9.53mm pitch, open area 40%. 1145Kgs having 12.70mm hole diameter, 17.96mm pitch, open area 48%. Export item at Sl. No. 2 consists of SS perforated sheets with the following bifurcation: 2687.50Kgs having 4.76mm hole diameter, 6.35mm pitch, open area 51%. 2625Kgs having 4.76mm hole diameter, 7.94mm pitch, open area 33%. 3500Kgs having 6.35mm hole diameter, 7.94mm pitch, open area 58%. 3500Kgs having 6.35mm hole diameter, 9.53mm pitch, open area 40%. 1750Kgs having 12.70mm hole diameter, 17.46mm pitch, open area 48%. 1750Kgs having 3.18mm hole diameter, 4.76mm pitch, open area 40%. Import item: - Quantity of relevant import item at Sl. No. 1 may be allowed as 13863Kgs inclusive of 61.20% wastage after 1/3rd recovery. - Quantity of relevant import item at Sl. No. 2 may be allowed as 15557Kgs inclusive of 33.20% wastage after 1/3rd recovery. RA concerned may take further necessary action as per the decision of NC.			

51	Case No.: 46/1/80-ALC2/2019	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00794/AM19/	RLA File :05/23/040/00557/AM19/	Lic.No/Date:0510409960 15.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 14.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DPIIT for expediting the comments. Case is deferred.			

52	Case No.: 18/5/80-ALC2/2019	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00056/AM20/	RLA File :07/24/040/00306/AM19/	Lic.No/Date:0710114732 29.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 14.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

53	Case No.: 5/2/80-ALC2/2019	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 07.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

54	Case No.: 14/5/80-ALC2/2019	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00052/AM20/	RLA File :65/24/040/00006/AM19/	Lic.No/Date:6510000027 05.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (Tech-3) on 13.02.2020 for examination of the case. However, Consultant (Tech-3) asked for physical copy of application/file. Therefore, the Committee decided to send physical copy of application to Consultant (Tech-3). Case is deferred.			

55	Case No.:3/3/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:21/80- ALC2/2019 & 18.02.2020	Status:
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic.No/Date:0410165451 11.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI for examination of the case on 12.12.2019 followed by a reminder on 12.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

56	Case No.:4/3/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:21/80- ALC2/2019 & 18.02.2020	Status:
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 07.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

57	Case No.:5/3/80-ALC2/2019	Party Name: SMC CORPORATION (INDIA) PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00011/AM20/	RLA File :05/24/040/00020/AM20/	Lic.No/Date:0510410292 18.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and the firm's representatives explained the case before Norms Committee. The Committee directed to the representatives to furnish following information: 1. Sample of import items (Blanks) & export items (Finished items) along with their corresponding weight. 2. Copy of invoice indicating CIF value. Case is deferred.			

58	Case No.:8/3/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 06.08.2019. The firm vide letter dated 14.09.2019 informed that the Project Engineering & Detail Design is in progress and is expected to be complete by January 2020 and sought more time to respond. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

59	Case No.:9/3/80-ALC2/2019	Party Name: RAYCHEM RPG PVT. LTD.	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00015/AM20/	RLA File :03/95/040/01371/AM19/	Lic.No/Date:0310828517 23.04.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/324/2018-TSW dated 21.01.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

60	Case No.:8/5/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00046/AM20/	RLA File :03/94/040/00093/AM20/	Lic.No/Date:0310828981 13.05.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/23/2019-TSW dated 28.01.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

61	Case No.:5/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00043/AM20/	RLA File :09/24/040/00061/AM20/	Lic.No/Date:0910067528 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 12.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

62	Case No.:6/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00044/AM20/	RLA File :09/24/040/00059/AM20/	Lic.No/Date:0910067529 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 12.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

63	Case No.:7/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00045/AM20/	RLA File :09/24/040/00060/AM20/	Lic.No/Date:0910067530 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 12.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

64	Case No.:1/5/80-ALC2/2019	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of DPIIT vide U. No.: P-47011/323/2018-TSW dated 24.01.2020: 1. Detail technical drawings with dimension for export item at Sl. No. 1, Catalogue, if any, may also be furnished. 2. Weight of export item at Sl. No. 1. 3. Weight of each of the imported and indigenous input, separately for export item at Sl. No. 1, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export item at Sl. No. 1, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Difference in the export item at Sl. No. 2 and import item at Sl. No. 8 with details of manufacturing activities involved on import item, if any. Case is deferred.			

65	Case No.:13/5/80-ALC2/2019	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic.No/Date:3410045150 17.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 14.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

66	Case No.:12/5/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00050/AM20/	RLA File :09/24/040/00078/AM20/	Lic.No/Date:0910067545 20.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 14.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

67	Case No.:21/5/80-ALC2/2019	Party Name: CERATIZIT INDIA ROUND TOOL SOLUTIONS P. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00059/AM20/	RLA File :07/24/040/00017/AM20/	Lic.No/Date:0710114952 24.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Bangalore and in this regard a letter was sent to the firm & RA, Bangalore on 15.07.2019 followed by reminders on 18.10.2019 & 14.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

68	Case No.:1/7/80-ALC2/2019	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00098/AM20/	RLA File :03/94/040/00246/AM20/	Lic.No/Date:0310829905 25.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-1) : 1. Complete set of application with information as per 4E with all technical details, manufacturing process & wastage at each stage of manufacturing. 2. Exact specification of import item at Sl. No. 2 to 5. 3. Percentage of non-volatile matter in import item No. 2 to 5. 4. Net content of each import item in export & wastage claimed. Case is deferred.			

69	Case No.: 2/7/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date:3310030557 25.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of DPIIT vide U. No.: P-47011/16/2020-TSW dated 04.02.2020: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

70	Case No.: 3/7/80-ALC2/2019	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00100/AM20/	RLA File :05/24/040/00181/AM20/	Lic.No/Date:0510411061 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 07.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind the firm for furnishing the requisite information within 15 days. Case is deferred.			

71	Case No.: 4/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic.No/Date:0910067697 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by a reminder on 10.12.2019. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days. Case is deferred.			

72	Case No.:5/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00102/AM20/	RLA File :09/24/040/00142/AM20/	Lic.No/Date:0910067698 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 11.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

73	Case No.:6/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00103/AM20/	RLA File :09/24/040/00140/AM20/	Lic.No/Date:0910067699 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 11.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

74	Case No.:7/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00104/AM20/	RLA File :09/24/040/00139/AM20/	Lic.No/Date:0910067700 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 11.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

75	Case No.:8/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00105/AM20/	RLA File :09/24/040/00137/AM20/	Lic.No/Date:0910067701 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 11.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

76	Case No.: 9/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00106/AM20/	RLA File :09/24/040/00141/AM20/	Lic.No/Date:0910067702 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 16.10.2019 followed by reminders on 10.12.2019 & 11.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

77	Case No.: 10/7/80-ALC2/2019	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00107/AM20/	RLA File :31/83/040/00048/AM20/	Lic.No/Date:3110067458 28.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to the firm & RA, Pune on 08.08.2019 followed by reminders on 11.11.2019, 08.01.2020 & 03.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

78	Case No.: 11/7/80-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00108/AM20/	RLA File :03/95/040/00295/AM20/	Lic.No/Date:0310830021 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that MeitY has sought following information from the firm vide letter dated 16.12.2019 followed by a reminder letter dated 04.02.2020: 1. Details of export product i.e. drawing, drawing, calculations etc. 2. Quantity of net import items required to manufacture one unit of export product. 3. Wastage claimed in the manufacturing process. 4. Justification of wastage. However, no information has been received yet. Therefore, the Committee decided to wait for the reply/comments. Case is deferred.			

79	Case No.: 12/7/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date:3110067460 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI for examination of the case on 22.10.2019 followed by a reminder on 14.01.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again DHI for expediting the comments. Case is deferred.			

80	Case No.: 13/7/80-ALC2/2019	Party Name: BANGALORE BIOTECH LABS PVT. LTD.	Meet No/Date:21/80-ALC2/2019 & 18.02.2020	Status:
	HQ File :01/80/050/00110/AM20/	RLA File :07/24/040/00082/AM20/	Lic.No/Date:0710115122 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 12.07.2019 followed by reminder on 17.09.2019 & 13.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

81	Case No.: 15/7/80-ALC2/2019	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic.No/Date:6610000035 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Vijayawada and in this regard a letter was sent to the firm & RA, Vijayawada on 18.10.2019 followed by reminders on 08.01.2020 & 03.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

82	Case No.: 43/11/80-ALC2/2019	Party Name: ERBATECH MACHINERY PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00169/AM20/	RLA File :32/21/040/00061/AM20/	Lic.No/Date:3210079031 19.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 13.12.2019 followed by a reminder on 12.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

83

Case No.: 1/9/80-ALC2/2019	Party Name: TOLIA INDUSTRIES	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:		
HQ File :01/80/050/00126/AM20/	RLA File :03/95/040/00218/AM20/	Lic.No/Date:0310830453 22.07.2019	Approved		
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of MSME as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84829130	AISI S2 Grade Alloy Steel Rollers	85888.000 Kg	72281090	AISI S2 Grade Alloy Steel Wire / Wire Rods	97654 Kg inclusive of 13.7% wastage after 20% recovery
Note: The firm should import relevant item only.					
RA concerned may take further necessary action as per the decision of NC.					

84

Case No.: 3/9/80-ALC2/2019	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Pune and in this regard a letter was sent to RA, Pune on 18.10.2019 followed by reminders on 08.01.2020 & 03.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case.			
Case is deferred.			

85

Case No.: 4/9/80-ALC2/2019	Party Name: RATNAMANI METALS AND TUBES LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
HQ File :01/80/050/00129/AM20/	RLA File :08/24/040/00135/AM20/	Lic.No/Date:0810145826 25.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 20.11.2019 followed by a reminder on 07.01.2020. However, no reply has been received yet. Therefore, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days.			
Case is deferred.			

86	Case No.: 5/9/80-ALC2/2019	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00130/AM20/	RLA File :31/83/040/00066/AM20/	Lic.No/Date:3110067486 26.07.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/25/2019-TSW dated 17.02.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

87	Case No.: 42/11/80-ALC2/2019	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00168/AM20/	RLA File :03/95/040/00377/AM20/	Lic.No/Date:0310830608 26.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application was forwarded to Consultant (Tech 1) on 10.02.2020. However, Consultant (Tech 1) informed that import/export item doesn't belong to them. Hence the committee decided to forward the firm's representation to Consultant (SK Bhatnagar). Case is deferred.			

88	Case No.: 12/9/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00137/AM20/	RLA File :05/24/040/00251/AM20/	Lic.No/Date:0510411435 02.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 14.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

89	Case No.: 41/11/80-ALC2/2019	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00167/AM20/	RLA File :03/95/040/00459/AM20/	Lic.No/Date:0310830770 02.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 17.02.2020 for examination of the case. However, no comments been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

90	Case No.:13/9/80-ALC2/2019	Party Name: SSP PVT.LTD.	Meet No/Date:21/80-ALC2/2019 & 18.02.2020	Status:
	HQ File :01/80/050/00138/AM20/	RLA File :05/24/040/00259/AM20/	Lic.No/Date:0510411438 05.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT on 10.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

91	Case No.:45/11/80-ALC2/2004	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00171/AM20/	RLA File :03/95/040/00574/AM20/	Lic.No/Date:0310831568 16.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of DHI : 1. Export weight of each turbine blade. 2. Calculation of requirement of raw material supported by Dimensional Engineering Drawing justifying the wastage in the manufacturing process. Case is deferred.			

92	Case No.:46/11/80-ALC2/2004	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00172/AM20/	RLA File :03/95/040/00588/AM20/	Lic.No/Date:0310831569 16.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 19.12.2019 for examination of the case. However, no comments been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

93	Case No.:1/13/80-ALC2/2019	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00186/AM20/	RLA File :03/95/040/00654/AM20/	Lic.No/Date:0310832012 04.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 17.12.2019 followed by a reminder on 13.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

94	Case No.: 2/13/80-ALC2/2019	Party Name: FERRUM EXTREME ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00187/AM20/	RLA File :05/23/040/00265/AM20/	Lic.No/Date:0510412040 07.10.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 17.12.2019 followed by a reminder on 13.02.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.				

95	Case No.: 3/13/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:21/80- ALC2/2019 & 18.02.2020	Status:
	HQ File :01/80/050/00188/AM20/	RLA File :05/23/040/00266/AM20/	Lic.No/Date:0510412058 09.10.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 21.01.2020 for examination of the case. However, no comments been received yet. Therefore, the Committee decided to remind MSME for expediting the comments. Case is deferred.				

96	Case No.: 4/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00189/AM20/	RLA File :03/95/040/00681/AM20/	Lic.No/Date:0310832116 10.10.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of DHI : 1. Export weight of each turbine blade. 2. Calculation of requirement of raw material supported by Dimensional Engineering Drawing justifying the wastage in the manufacturing process. Case is deferred.				

97	Case No.: 5/13/80-ALC2/2019	Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00190/AM20/	RLA File :03/95/040/00655/AM20/	Lic.No/Date:0310832159 11.10.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 11.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.				

98	Case No.: 6/13/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00191/AM20/	RLA File :03/94/040/00505/AM20/	Lic.No/Date:0310832178 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to Consultant (SKB) for examination as per advice of the representative of DPIIT . However, the matter was discussed in the meeting and the Committee decided to call the firm for personal hearing to explain the case along with all the relevant Technical Drawing in the forthcoming NC meeting. Case is deferred.			

99	Case No.: 7/13/80-ALC2/2019	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status*:
	HQ File :01/80/050/00192/AM20/	RLA File :05/23/040/00269/AM20/	Lic.No/Date:0510412096 11.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, New Delhi and in this regard a letter was sent to the firm & RA, New Delhi on 17.12.2019 and again on 13.02.2020. However, no information has been received so far. Therefore, the Committee decided to wait the hardcopy . Case is deferred.			

100	Case No.: 8/13/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00193/AM20/	RLA File :09/24/040/00347/AM20/	Lic.No/Date:0910068080 14.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & RA, Hyderabad on 17.12.2019 and again on 13.02.2020 & 17.02.2020. However, no information has been received so far. Therefore, the Committee decided to wait the hardcopy . Case is deferred.			

101	Case No.: 9/13/80-ALC2/2019	Party Name: GENESIS PACKAGING PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00194/AM20/	RLA File :07/24/040/00152/AM20/	Lic.No/Date:0710115559 14.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 01.11.2019 followed by a reminder on 12.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

102	Case No.:10/13/80-ALC2/2019	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00195/AM20/	RLA File :05/23/040/00279/AM20/	Lic.No/Date:0510412119 15.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 11.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

103	Case No.:11/13/80-ALC2/2019	Party Name: GLOVIS INDIA (P) LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00196/AM20/	RLA File :04/24/040/00111/AM20/	Lic.No/Date:0410166162 15.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 14.11.2019 followed by an ID reminder on 07.01.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			

104	Case No.:1/15/80-ALC2/2019	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00209/AM20/	RLA File :56/24/040/00019/AM20/	Lic.No/Date:5610005713 31.10.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of DPHT vide U. O. No.: P-47011/328/2018-TSW dated 28.01.2020 as under: 1. Import item at Sl. No. 1 to 3 shall be of relevant grade and thickness as contained/utilized in the export items. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 8093.19Kgs as 1.05 Kgs/Kg content in the export items at Sl. No. 1 to 3. 3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 1214.33Kgs as 1.05 Kgs/Kg content in the export items at Sl. No. 4 & 5. 4. Quantity of import item at Sl. No. 3 may be allowed as 245625Kgs as per SION C-1519. 5. Quantity of import items at Sl. No. 4 to 6 may be allowed as 2400 Nos., 2400 Nos. and 4800 Nos. respectively on net to net basis with accountability clause. 6. Quantity of import item at Sl. No. 7 may be allowed as 10060 Meters on net to net basis as claimed by the firm. RA concerned may take further necessary action as per the decision of NC.			

105	Case No.:2/15/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00210/AM20/	RLA File :31/83/040/00099/AM20/	Lic.No/Date:3110067586 05.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to remind RA, Pune & the firm for submitting the complete set of application. Case is deferred.			

106	Case No.:1/17/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00233/AM20/	RLA File :05/24/040/00513/AM20/	Lic.No/Date:0510412724 29.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to remind RA, New Delhi & the firm for submitting the complete set of application. Case is deferred.			

107	Case No.:2/17/80-ALC2/2019	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00234/AM20/	RLA File :03/95/040/00827/AM20/	Lic.No/Date:0310833126 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to remind RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

108	Case No.:3/17/80-ALC2/2019	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00235/AM20/	RLA File :03/95/040/00828/AM20/	Lic.No/Date:0310833143 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to remind RA, Mumbai & the firm for submitting the complete set of application. Case is deferred.			

109	Case No.:4/17/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00236/AM20/	RLA File :09/24/040/00438/AM20/	Lic.No/Date:0910068243 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 10.12.2019 followed by a reminder on 17.02.2020. However, no reply has been received yet. Therefore, the Committee decided to wait for the firm's reply. Case is deferred.			

110	Case No.:5/17/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00237/AM20/	RLA File :09/24/040/00439/AM20/	Lic.No/Date:0910068244 02.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 03.02.2020. Therefore, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

111	Case No.:6/17/80-ALC2/2019	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00238/AM20/	RLA File :03/95/040/00852/AM20/	Lic.No/Date:0310833148 02.12.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that the firm vide email dated 17.02.2020 informed that they have applied the AA under “Net to net” basis as per general conditions of Chapter 4 of FTP 2015-20. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

112	Case No.:9/17/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:21/80-ALC2/2019 & 18.02.2020	Status:
	HQ File :01/80/050/00241/AM20/	RLA File :34/24/040/00270/AM20/	Lic.No/Date:3410045677 03.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to remind RA, Vadodara & the firm for submitting the complete set of application. Case is deferred.			

113	Case No.:10/17/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00242/AM20/	RLA File :34/24/040/00271/AM20/	Lic.No/Date:3410045679 03.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard an email has been sent on 15.01.2020. Therefore, the Committee decided to remind RA, Vadodara & the firm for submitting the complete set of application. Case is deferred.			

114	Case No.:11/17/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00243/AM20/	RLA File :09/24/040/00437/AM20/	Lic.No/Date:0910068247 04.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 03.02.2020. Therefore, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

115	Case No.:12/17/80-ALC2/2019	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00244/AM20/	RLA File :26/24/040/00012/AM20/	Lic.No/Date:2610012887 04.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 29.01.2020 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

116	Case No.:13/17/80-ALC2/2019	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00245/AM20/	RLA File :09/24/040/00447/AM20/	Lic.No/Date:0910068268 06.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination & comments as per advice of the representative of DHI. Case is deferred.			

117	Case No.:1/21/80-ALC2/2019	Party Name: BAUMER TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00266/AM20/	RLA File :52/24/040/00051/AM20/	Lic.No/Date:5210043275 23.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) vide email dated 17.02.2020 for examination of the case. However, Consultant (Tech-3) asked for physical copy of application/file. Therefore, the Committee decided to send physical copy of application to Consultant (Tech-3) . Case is deferred.			

118	Case No.:2/21/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00267/AM20/	RLA File :09/24/040/00474/AM20/	Lic.No/Date:0910068302 24.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 14.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

119	Case No.:3/21/80-ALC2/2019	Party Name: DIGI DRIVES PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00268/AM20/	RLA File :05/23/040/00375/AM20/	Lic.No/Date:0510413072 24.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email has been sent on 13.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

120	Case No.:4/21/80-ALC2/2019	Party Name: CRYOGAS EQUIPMENT PVT LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00269/AM20/	RLA File :34/24/040/00287/AM20/	Lic.No/Date:3410045738 24.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard an email has been sent on 13.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

121	Case No.:5/21/80-ALC2/2019	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00270/AM20/	RLA File :56/24/040/00026/AM20/	Lic.No/Date:5610005767 24.12.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/314/2018-TSW dated 13.02.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

122	Case No.:6/21/80-ALC2/2019	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00271/AM20/	RLA File :56/24/040/00027/AM20/	Lic.No/Date:5610005768 24.12.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/314/2018-TSW dated 13.02.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

123	Case No.:7/21/80-ALC2/2019	Party Name: DAMPER TECHNOLOGY INDIA PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00272/AM20/	RLA File :32/24/040/00099/AM20/	Lic.No/Date:3210079311 27.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Coimbatore & the firm and in this regard an email has been sent on 13.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

124	Case No.:9/21/80-ALC2/2019	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00274/AM20/	RLA File :03/94/040/00785/AM20/	Lic.No/Date:0310833747 27.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard an email has been sent on 13.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

125	Case No.:8/21/80-ALC2/2019	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00273/AM20/	RLA File :02/24/040/00148/AM20/	Lic.No/Date:0210209647 30.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Kolkata & the firm and in this regard an email has been sent on 13.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

126	Case No.:10/21/80-ALC2/2019	Party Name: BANGALORE BIOTECH LABS PVT LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00275/AM20/	RLA File :07/24/040/00223/AM20/	Lic.No/Date:0710115950 30.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

127	Case No.:11/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00276/AM20/	RLA File :09/24/040/00489/AM20/	Lic.No/Date:0910068312 31.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 03.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

128	Case No.:12/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00277/AM20/	RLA File :09/24/040/00490/AM20/	Lic.No/Date:0910068313 31.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard an email has been sent on 03.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

129	Case No.:13/21/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00278/AM20/	RLA File :31/83/040/00128/AM20/	Lic.No/Date:3110067645 31.12.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard an email has been sent on 13.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

130	Case No.:14/21/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00279/AM20/	RLA File :05/23/040/00381/AM20/	Lic.No/Date:0510413163 01.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email has been sent on 13.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

131	Case No.:15/21/80-ALC2/2019	Party Name: SOGEFI ENGINE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00280/AM20/	RLA File :07/24/040/00097/AM20/	Lic.No/Date:0710115971 02.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm and in this regard an email has been sent on 13.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

132	Case No.:16/21/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00281/AM20/	RLA File :05/24/040/00590/AM20/	Lic.No/Date:0510413177 02.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

133	Case No.:17/21/80-ALC2/2019	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:21/80-ALC2/2019 & 18.02.2020	Status:
	HQ File :01/80/050/00282/AM20/	RLA File :05/23/040/00378/AM20/	Lic.No/Date:0510413181 02.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard an email has been sent on 13.02.2020. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

134	Case No.:1/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00295/AM20/	RLA File :09/24/040/00522/AM20/	Lic.No/Date:0910068392 21.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm . Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

135	Case No.:2/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00296/AM20/	RLA File :09/24/040/00523/AM20/	Lic.No/Date:0910068393 21.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm . Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

136	Case No.:3/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00297/AM20/	RLA File :09/24/040/00524/AM20/	Lic.No/Date:0910068394 21.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm . Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

137	Case No.:4/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00298/AM20/	RLA File :09/24/040/00528/AM20/	Lic.No/Date:0910068395 21.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

138	Case No.:5/21/80-ALC2/2019	Party Name: MAHINDRA DEFENCE SYSTEMS LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00299/AM20/	RLA File :05/24/040/00602/AM20/	Lic.No/Date:0510413404 21.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

139	Case No.:6/21/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00300/AM20/	RLA File :05/24/040/00675/AM20/	Lic.No/Date:0510413411 21.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

140	Case No.:7/21/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00301/AM20/	RLA File :34/24/040/00329/AM20/	Lic.No/Date:3410045799 21.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

141	Case No.:8/21/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00302/AM20/	RLA File :34/24/040/00330/AM20/	Lic.No/Date:3410045800 21.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

142	Case No.:9/21/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00303/AM20/	RLA File :05/24/040/00398/AM20/	Lic.No/Date:0510413428 23.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 17.02.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

143	Case No.:10/21/80-ALC2/2019	Party Name: THERMAL SYSTEMS (HYDERABAD) P. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00304/AM20/	RLA File :09/24/040/00506/AM20/	Lic.No/Date:0910068410 24.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

144	Case No.:11/21/80-ALC2/2019	Party Name: CHEMICO SYNTHETICS LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00305/AM20/	RLA File :05/23/040/00408/AM20/	Lic.No/Date:0510413441 24.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

145	Case No.:12/21/80-ALC2/2019	Party Name: KAY BOUVET ENGINEERING LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00306/AM20/	RLA File :31/83/040/00139/AM20/	Lic.No/Date:3110067666 27.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

146	Case No.:13/21/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00307/AM20/	RLA File :34/24/040/00336/AM20/	Lic.No/Date:3410045818 28.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

147	Case No.:14/21/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00308/AM20/	RLA File :34/24/040/00337/AM20/	Lic.No/Date:3410045819 28.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

148	Case No.:15/21/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00309/AM20/	RLA File :34/24/040/00338/AM20/	Lic.No/Date:3410045820 28.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

149	Case No.:16/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00310/AM20/	RLA File :09/24/040/00525/AM20/	Lic.No/Date:0910068424 29.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

150	Case No.:17/21/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00311/AM20/	RLA File :05/23/040/00359/AM20/	Lic.No/Date:0510413478 29.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

151	Case No.:18/21/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00312/AM20/	RLA File :34/24/040/00341/AM20/	Lic.No/Date:3410045830 30.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

152	Case No.:19/21/80-ALC2/2019	Party Name: BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00313/AM20/	RLA File :05/23/040/00415/AM20/	Lic.No/Date:0510413481 30.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

153	Case No.:20/21/80-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00314/AM20/	RLA File :34/24/040/00344/AM20/	Lic.No/Date:3410045838 30.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm. Therefore, the Committee decided to request from RA, Vadodara and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

154	Case No.:21/21/80-ALC2/2019	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00315/AM20/	RLA File :11/24/040/00011/AM20/	Lic.No/Date:1110028681 31.01.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bhopal & the firm. Therefore, the Committee decided to request from RA, Bhopal and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

155	Case No.:22/21/80-ALC2/2019	Party Name: JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:21/80-ALC2/2019 & 18.02.2020	Status:
	HQ File :01/80/050/00316/AM20/	RLA File :03/94/040/00435/AM20/	Lic.No/Date:0310834593 03.02.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

156	Case No.:23/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00317/AM20/	RLA File :09/24/040/00557/AM20/	Lic.No/Date:0910068441 03.02.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

157	Case No.:24/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00318/AM20/	RLA File :09/24/040/00559/AM20/	Lic.No/Date:0910068442 03.02.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

158	Case No.:25/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00319/AM20/	RLA File :09/24/040/00552/AM20/	Lic.No/Date:0910068443 03.02.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

159	Case No.:26/21/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00320/AM20/	RLA File :09/24/040/00554/AM20/	Lic.No/Date:0910068444 03.02.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

160	Case No.:27/21/80- ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:21/80- ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00321/AM20/	RLA File :09/24/040/00553/AM20/	Lic.No/Date:0910068445 03.02.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

161	Case No.:28/21/80-ALC2/2019	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00322/AM20/	RLA File :09/24/040/00556/AM20/	Lic.No/Date:0910068449 04.02.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm. Therefore, the Committee decided to request from RA, Hyderabad and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

162	Case No.:29/21/80-ALC2/2019	Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status*:
	HQ File :01/80/050/00323/AM20/	RLA File :04/24/040/00167/AM20/	Lic.No/Date:0410166495 05.02.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm. Therefore, the Committee decided to request from RA, Chennai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

163	Case No.:30/21/80-ALC2/2019	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00324/AM20/	RLA File :07/24/040/00262/AM20/	Lic.No/Date:0710116097 05.02.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm. Therefore, the Committee decided to request from RA, Bangalore and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

164	Case No.:31/21/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00325/AM20/	RLA File :03/95/040/01062/AM20/	Lic.No/Date:0310834668 06.02.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

165	Case No.:32/21/80-ALC2/2019	Party Name: IND-SPHINX PRECISION LIMITED	Meet No/Date:21/80-ALC2/2019 18.02.2020	Status:
	HQ File :01/80/050/00326/AM20/	RLA File :30/24/040/00122/AM20/	Lic.No/Date:3010105038 07.02.2020	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Ludhiana & the firm. Therefore, the Committee decided to request from RA, Ludhiana and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual Cases

Sl. No. 658

Case No. 36/21/80-ALC2/2016	NAVKAR FITTINGS & FORGINGS PVT. LTD.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 0310808954 Date: 03.11.2016		
HQ. No.: 01/80/050/00496/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00606/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 04/80-ALC2/2017dated 23.05.2017 due to non-submission of reply of deficiency letter raised by DIPP vide UO No.12/13/2017-TSW/81 dated 02/03/2017.		
However, the firm had furnished the reply with a request to re-open the case and fix the ad-hoc norms. The Committee noted that the firm's representation was forwarded to MSME on 28.11.2018 followed by ID reminders on 17.09.2019 & 10.01.2020 for expediting the comments. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments.		
Case is deferred.		

Sl. No. 659

Sl. No.: 652

Case No. 14/15/80-ALC2/2013	Automat Irrigation Pvt. Ltd.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 0510362949 dated 20.08.2013		
HQ. No.: 01/80/050/00270/AM14	Subject: Request for fixation of ad-hoc norms	Approved
RLA No.: 05/23/040/00199/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 02.02.2016 due to non-submission of reply of deficiency letter dated 30.07.2014 as raised by C & PC. However, the firm had furnished the reply with a request to re-open the case and fix the ad-hoc norms. The Committee decided to ratify the ad-hoc norms as per written comments of Consultant (Tech-1) as under:		

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Norms
84248100	Rigid Poly Vinyl Chloride (PVC) Articles (consisting of PVC Resin 33000 kg.)	34642.00 Kg	39042110	Poly Vinyl Chloride (PVC) Resin (Suspension Grade)	As applied (Wastage allowed is Nil)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 660

On 18/08/2020

Case No. 50/2/80-ALC2/2016	S AND W JEWELLERY PRIVATE LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 0710108479 dated 08.07.2015		
HQ. No.: 01/80/050/00053/AM17	Subject: Request for re-fixation of ad-hoc norms	Rejected
RLA No.: 05/23/040/00125/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 05/80 dated 07.06.2016 as per written comments of MSME vide U. O. No.: TSW B 3/26/20TL-13024/82/2016-MMM & A-DCMSME dated 20.05.2016.		
However, the firm vide letter dated 26.04.2017 requested for re-fixation of ad-hoc norms. The Committee noted that a deficiency letter seeking information as raised by MSME, i.e. “<i>The complete statement of exports along with copies of shipping bills</i>”, was sent to the firm on 30.11.2018 followed by reminders on 18.09.2019 & 10.01.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the firm’s request under intimation to RA, New Delhi.		
Case is rejected.		

Sl. No. 661

Case No. 2/4/80-ALC2/2015	Terumo Penpol Ltd.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 5310008377 dated 28.05.2009		
HQ. No.: 01/80/050/00073/AM16	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 53/21/040/00002/AM10		
Decision: The Committee considered the case as per the agenda and noted its decision of Meeting 11/19 date 30.11.2018 in which representative of MSME stated that the norms may be fixed on the basis of DIPP recommendation vide No. 07/9/2016-TSW dt. 08.12.2017 for License No. 5310019514 dt. 05.10.2017 as ratified in Meeting No. 16/80 dated 14.11.2017. However, the Committee observed that the description of export item in the subject application does not exactly match with that appearing in the recommendation of DIPP and due to this it was requested to MSME to provide comments.		
Based on the deliberations & as per advice of MSME, the Committee decided that Consultant (Tech - 1) to look into the issue. Hence, the case was referred to Consultant (Tech -1) on 16.10.2019 for examination & comments. Consultant (Tech-1) informed that a similar case of the firm has already been referred to PLEXCOUNCIL and Department of C & PC. PLEXCOUNCIL vide email dated 17.12.2019 had requested for 15 days time to reply the query and no information has been received from Deptt. of C & PC. The Committee noted that Deptt. of C & PC and PLEXCOUNCIL were reminded on 12.02.2020 for the expediting the matter. However, no information has been received yet from any of the department. Hence, the Committee decided to wait for the information. Case is deferred.		

Sl. No. 662

Dr. No: 882

Case No. 26/11/80-ALC2/2016	Dee Development Engineers Ltd.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 0510398701 dated 01.06.2017		
HQ. No.: 01/80/050/00299/AM17	Subject: Request for fixation of ad-hoc norms in respect of AA issued to M/s. Dee Development Engineers Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00101/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.		
The Committee reconsidered the case and noted that firm’s reply against the DHI’s deficiency letter was sent to DHI on 21.01.2020. However, the representative of DHI informed that firm has not replied to the following queries: 1. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 2. Utilization of Import item no. 11 in export item. Therefore, the Committee decided to remind again the firm to furnish the requisite information within 15 days. Case is deferred.		

Sl. No. 663

Case No. 5/14/80-ALC2/2016	Injectoplast Pvt. Ltd.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 0610038435 dated 09.08.2016		
HQ. No.: 01/80/050/00355/AM17	Subject: Request for re-fixation of ad-hoc norms	Approved
RLA No.: 06/24/040/0015/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 17/80 dated 19.12.2017 as per comments of MSME with import item at Sl. No. 7 deleted.		
However, the firm requested along with justification, for allowing the import of item at Sl. No. 7. The Committee considered the case as per agenda and decided to allow import item No. 7 with 2% wastage, as it is used along with import item at Sl. No. 4, as per written comments of Consultant (Tech-1).		
Note: The decision for rest of the import items will remain unchanged as decided in M. No. 17/80 dated 19.12.2017.		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 664

Sl. No. 66

Case No. 21/6/80-ALC2/2016	Dee Development Engineers Ltd.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 0510398216 dated 13.04.2016		
HQ. No.: 01/80/050/00180/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00015/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.		
However, the firm had furnished the reply with a request to re-open case and fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 16.12.2019 followed by a reminder on 12.02.2020. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.		

Sl. No. 665

Case No. 15/2/80-ALC2/2016	Deepeeka Exports Pvt. Ltd.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 0510396524 dated 04.12.2015		
HQ. No.: 01/80/050/00018/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00371/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 14/80 dated 11.10.2016 due to non-submission of reply of deficiency letter dated 04.08.2016.		
The Committee noted that the firm's reply against deficiency letter dated 15.01.2019 was sent to MSME for examination of the case on 21.10.2019 followed by a reminder on 12.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 666

Sl. No.: 666

Case No. 45/24/80-ALC2/2013	Kelvion India Pvt. Ltd.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 0310766285 dated 15.01.2014		
HQ. No.: 01/80/050/00522/AM14	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00880/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 20.01.2015 due to non-submission of reply of deficiency letter dated 30.07.2014.		
The firm furnished the reply vide letter dated 20.11.2017 with a request to fix the ad-hoc norms. The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide U. O. No.: P-47011/271/2018-TSW dated 23.12.2019: 1. Weight of each export product. 2. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastage claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 3. Sheet layout diagram of the material indicating the wastage during blanking. 4. The gross weight of the blanks do not match with the size of blanks as indicated in the drawings e.g. as per drawing the gross weight for blank for import item at Sl. No. 1 comes out to be 1.618 Kg as against 3.08 Kgs, indicated in the drawing. The basis for the gross weights of blanks may be furnished supported by blank size and size of export item. Case is deferred.		

Sl. No. 667

Sl. No. 667

Case No. 52/15/80-ALC2/2013	Sharma Pharmaceutical Pvt. Ltd.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. : 3410037864 dated 11.09.2013		
HQ. No.: 01/80/050/00308/AM14	Subject: Request for fixation of ad-hoc norms	Rejected
RLA No.: 34/24/040/00131/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in M. No. 04/80 dated 13.05.2014 due to non-submission of reply of deficiency letter dated 17.12.2013.		
The Committee noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 16.07.2019 & subsequent reminders on 19.11.2019, 13.01.2020 & 12.02.2020. However, no reply has been received yet. Therefore, the Committee decided to reject the firm's request under intimation to RA, Vadodara.		
Case is rejected.		

Sl. No. 668

Case No. A/R 16/19	TATA Sikorsky Aerospace Ltd.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
HQ. No.: 01/80/162/301/AM18/DES-18	Subject: EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	Deferred
Decision: The Committee considered the case as per the agenda and noted that the application of the firm was sent to DIPP on 10.07.2018 and also to DHI on 03.08.2018 for their examinations/comments. Since, they had stated that the export product is not under the purview of DIPP/DHI, so it was forwarded to MSME on 18.03.2019 followed by reminders on 24.09.2019, 10.01.2020 & 12.02.2020. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 669

On 16/06/2020

Case No. 67/2/80-ALC2/2016	ECOCAT INDIA PVT.LTD	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 0510397548 dated 09.02.2016		
HQ. No.: 01/80/050/00070/AM17	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00472/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 11.10.2018.		
However, the firm had requested for fixation of ad-hoc norms. The Committee noted that the firm's representation was forwarded to MSME on 11.07.2019 followed by reminders on 24.09.2019 & 10.01.2020, for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments.		
Case is deferred.		

Sl. No. 670

On 18/01/2019

Case No. 27/9/80-ALC2/2017	TERUMO PENPOL PRIVATE LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 5310019417 dated 15.06.2017		
HQ. No.: 01/80/050/00205/AM18		
RLA No.: 53/24/040/00003/AM18	Subject: Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 as per written comments of DIPP (TSW section) vide letter No.: 07/9/2016-TSW dated 08.12.2017. However the firm requested to re-fix the norms and also allow them for Personal Hearing .		
In continuation to Meeting 09/80 dated 14.09.2019, the Committee noted that the firm appeared for PH in its Meeting 09/80 dated 14.09.2019 and explained the reason for higher wastage claimed. Based on the deliberations, the Committee decided that Consultant (Tech 1) to look into the issue.		
Consultant (Tech-1) pointed out that firm is requesting to increase the wastage norms for PVC compound from 10% to 16% on the basis of Deptt. of C&PC suggestion vide letter dated 10.09.2012 for amending the SION H-67 and AA of the firm has been ratified on the basis of SION H-67 which allows for only 10%. Consultant (Tech 1) suggested that PLEXCOUNCIL may be requested to provide Production/Consumption data of other manufacturers.		
The Committee noted that the case was referred to PLEXCOUNCIL & Deptt. Of C & PC on 18.10.2019 & 05.11.2019 respectively. However, PLEXCOUNCIL vide email dated 17.12.2019 had requested for 15 days time to reply the query and no information has been received from Deptt. Of C&PC. The Committee noted that Deptt. of		

C&PC and **PLEXCOUNCIL** were reminded on 12.02.2020 for the expediting the matter. However, no information has been received yet from any of the department. Hence, the Committee decided to wait for the information.

Case is deferred.

Sl. No. 671

Case No. : 61/25/80-ALC2/2016	M/s. BARODA EQUIPMENT AND VESSELS PVT. LTD.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 3410042545 dated 21.09.2016		
HQ. No.: 01/80/50/621/AM17/DES-I	Subject: Request for reviewing of ad-hoc norms	Deferred
RLA No.: 34/24/040/00182/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in M. No. 14/80-ALC2/2017dated 10.10.2017due to non submission of reply of deficiency raised by DPIIT.		
However, the firm furnished the reply vide letter dated 31.07.2019 with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 19.11.2019 and 13.01.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the firm to furnish the requisite information within 15 days.		
Case is deferred.		

Sl. No. 672

Sl. No: 672

Case No. : 24/17/80-ALC2/2014	M/s GEA BGR ENERGY SYSTEM INDIA LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0410159425 dated 16.09.2014		
HQ. No.: 01/80/050/00396/AM15	Subject: Request for fixation of ad-hoc norms	Approved
RLA No.: 04/24/040/00154/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80-ALC2/2016 dated 08.06.2015 due to non submission of reply to the deficiency (raised by DHI). However, the firm vide their letter dated 07.05.2019 had submitted their reply and requested to re-open the case for fixation of ad-hoc norms. The Committee observed, as per DHI's remark, that the application was incomplete and after receiving the complete representation with reply against the deficiency letter, the same was forwarded to DHI on 21.01.2020. Now the Committee decided to ratify the ad-hoc norms on the recommendation of the representative of DHI as under:		
Export items: Description & quantity both weight & number submitted by the firm at Annexure 1 may be incorporated in the AA.		
Import items: 1. Quantity of import items at Sl. No. 1 to 4 may be allowed under GN-4 . 2. Quantity of import item at Sl. No. 5 is with nil wastage both in weight & length term.		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 673

Case No. : 24/19/80-ALC2/2014	M/s SHAKTI PUMPS (INDIA) LTD.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 5610004450 Date: 21.10.2014		
HQ. No.: 01/80/050/00458/AM15	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 56/24/040/00042/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 5/80-ALC2/2016dated 07.06.2016as per recommendation of DIPP vide ID Note No. 12/46/2016-TSW/11 dated 03.06.2016.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case as		

per agenda and decided to ask from the firm to furnish the following information as per written comments of **DPIIT** vide U. O. No.: P-47011/328/2018-TSW dated 30.12.2019:

1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing, for each of the export item.

Case is deferred.

Sl. No. 674

Case No. : No.:9/12/80-ALC2/2017	SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0510403402 dated 14.07.2017		
HQ. No.: 01/80/050/00223/AM18	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00172/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in M. No. 3/80-ALC2/2016 dated 09.05.2018as per recommendation of DHI, DIPP and MSME present in the meeting. However, the firm has requested for re-fixation of ad-hoc norms. The Committee in continuation to Meeting 19/80 dated 15.01.2020 noted that firm has been called for personal hearing. On hearing the firm, Consultant (Tech 3) asked the firm to submit samples of all kinds of import and export items, as Wastage varies from item to item. Hence, the Committee decided to wait for the samples from the firm.		
Case is deferred.		

Sl. No. 675

Sl. No.: 673

Case No. : 16/8/80-ALC2/2018	M/s. SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 0510407130 Date: 09.07.2018		
HQ. No.: 01/80/050/139/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00207/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 4/80-ALC2/2019 dated 22.05.2018 as per written comments of DPIIT vide U. O. No.: P-47011/289/2018-TSW dated 25.04.2019.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee in continuation to Meeting 19/80 dated 15.01.2020 noted that firm has been called for personal hearing. On hearing the firm, Consultant (Tech 3) asked the firm to submit samples of all kinds of import and export items, as Wastage varies from item to item. Hence, the Committee decided to wait for the samples from the firm.		
Case is deferred.		

Sl. No. 676

Case No. 41/3/80-ALC2/2015	Y-TEC INDIA PVT. LTD.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 0510393093 dated 05.02.2015		
HQ. No.: 01/80/050/00041/AM16	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00523/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80 dated 08.12.2015 due to non-submission of reply of deficiency letter dated 22.06.2015.		
However, the firm vide letter dated 20.12.2018 submitted the representation with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 22.11.2019 and a reminder on 13.01.2020. However, no reply has been received yet. Therefore, the Committee decided to remind again the firm for furnishing the requisite information within 15 days.		
Case is deferred.		

Sl. No. 677

Case No. 14/3/80-ALC2/2017	BGR ENERGY SYSTEMS LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0410162877 dated 09.03.2017		
HQ. No.: 01/80/050/00014/AM18	Subject: Request for fixation of ad-hoc norms	Approved
RLA No.: 04/24/040/00215/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80-ALC2/2017 dated 12.09.2017 due to non-submission of reply of deficiency raised by DIPP vide U. O. No.:12/36/2017-TSW/160 dated 16/05/2017.		
However, the firm furnished the reply with a request to fix the ad-hoc norms. The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/100/2019-TSW dated 15.01.2020. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 678

Case No. : 25/21/80-ALC2/2016	M/s L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0310808650 Date: 21.10.2016		
HQ. No.: 01/80/050/00485/AM17	Subject: Request for re-fixation of ad-hoc norms	Approved
RLA No.: 03/95/040/00528/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 11/80-ALC2/2018 dated 06.12.2018 as per DHI written recommendation vide F. No. 3/12/2017/TSW(B) dated 18.05.2018 with several items deleted.		
The firm has requested for fixing the norms for Import items at Sl. No. 49 to 51 which were deleted by DHI in Meeting 11/80 dated 06.12.2018. The Committee reconsidered the case and decided to allow import items at Sl. No. 49 to 51 on repeat basis as approved for AA No. 0310803636 dated 30.03.2016 on the recommendation of the representative of DHI as under:		
1. Quantity of import item at Sl. No. 49 may be allowed as 247 kgs.		
2. Total Quantity of import item at Sl. No. 50 and 51 may be allowed as 916 kgs.		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 679

Case No.: 39/5/80-ALC2/2017	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0310813078 Date: 05.05.2017		
HQ. No.: 01/80/050/00100/AM18	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/01041/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 as per the written comments of DHI vide their U.O. No. DES-I/L&T/Tu-1-2018-HEI dated 24.12.2018.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per advice of representative of DHI:		

1. To submit calculation correlating the same with dimensional engineering drawing with relevant dimensions highlighted.
2. Write-up/catalogue of items which are proposed to be imported as components. The specific use of items should be given.

Case is deferred.

Sl. No. 680

Case No.: 7/11/80-ALC2/2015	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0310796416 Date: 04.06.2015		
HQ. No.: 01/80/050/00214/AM16/	Subject: Request for re-fixation of ad-hoc norms	Withdrawn
RLA No.: 03/95/040/00086/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 9/80-ALC2/2016 dated 02.08.2016 as per the written comments of DHI vide U. O. No.: 3 (174)/15-TSW (B) dated 19.07.2016.		
However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case as per agenda and noted that the firm vide email dated 29.01.2020 requested to withdraw the case. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai.		
Case is withdrawn.		

Sl. No. 681

M. No.: 21/80-ALC2/2019 dated 18.02.2020	Astha Corporation Pvt. Ltd.	Status:
HQ File No: 01/80/162/003/AM20/DES1		
	Subject: Request for 100% EOU for fixation of Norms for Precision Metal Machined Parts	Deferred
Decision: The Committee considered the case as per agenda and noted that the representation received from O/o Development Commissioner Vishakhapatnam Special Economic Zone, Hyderabad has forwarded the application of M/s Astha corporation Pvt. Ltd., for 100% EOU for fixation of Norms for Precision Metal Machined Parts. The firm had requested for fixation of norms. The Committee noted that the case was referred to MSME for examination on 27.08.2019 followed by reminders on 08.11.2019 & 06.01.2020. However, no comments have been received yet. Therefore, the Committee decided to remind again MSME for expediting the comments. Case is deferred.		

Sl. No. 682

Case No.: 21/5/80-ALC2/2018	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Licence No.: 0510406253 dated 27.04.2018		
HQ File No: 01/80/050/00070/AM19/	Subject: Request for revision of ad-hoc norms	Approved
RLA File No: 05/24/040/00040/AM19/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 01/80 dated 03.04.2019 on the recommendation of DPIIT vide their U. No. P -47011/381/2018-TSW dated 18.02.2019.		
The firm vide letter dated 12.07.2019 has requested to revise the ratified norms. The Committee reconsidered the case and noted the comments given by DPIIT vide U. O. No. P-47011/85/2019-TSW dated 12.02.2020 wherein it was stated that earlier the norms were recommended for the above AA as the firm had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing		

process. Now, the firm has submitted the representation against taking higher recovery from the scrap supported by documentary evidence i.e. invoice for sale of scrap and, therefore, norms have been revised. In view of above comments, the Committee decided to revise the ad-hoc norms as per written comments of **DPIIT vide U. O. No. P-47011/85/2019-TSW dated 25.11.2019**. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 683

Case No. : 16/12/80-ALC2/2018	MICRON INSTRUMENTS PVT. LTD.	Status :
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Licence No.: 0510408225 Date: 25.10.2018	Subject: Request for revision of ad-hoc norms	Approved
HQ File No: 01/80/050/00289/AM19/		
RLA File No: 05/24/040/00398/AM19/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in meeting No. 14/80 dated 20.02.2019 as per written comments of DPIIT vide their F. No.: P-47011/17/2019/TSW dated 08.02.2019.

The firm vide their letter dated 12.07.2019 has requested to revise the ratified norms. The Committee reconsidered the case and noted the comments given by DPIIT vide U. O. No. P-47011/85/2019-TSW dated 12.02.2020 wherein it was stated that earlier the norms were recommended for the above AA as the firm had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, the firm has submitted the representation against taking higher recovery from the scrap supported by documentary evidence i.e. invoice for sale of scrap and, therefore, norms have been revised. In view of above comments, the Committee decided to revise the ad-hoc norms as per written comments of **DPIIT vide U. O. No. P-47011/85/2019-TSW dated 25.11.2019**. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 684

Case Number : 20/5/80-ALC2/2018	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Licence No.: 0510406252 Date: 27.04.2018	Subject: Request for revision of ad-hoc norms	Approved
HQ File No: 01/80/050/00069/AM19/		
RLA File No: 05/24/040/00042/AM19/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 1/80 dated 03.04.2019 on the recommendation of DPIIT vide their U.O. No. P -47011/379/2018-TSW dated 20.02.2019.

The firm vide their letter dated 15.07.2019 has requested to revise the ratified norms. The Committee reconsidered the case and noted the comments given by DPIIT vide U. O. No. P-47011/85/2019-TSW dated 12.02.2020 wherein it was stated that earlier the norms were recommended for the above AA as the firm had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, the firm has submitted the representation against taking higher recovery from the scrap supported by documentary evidence i.e. invoice for sale of scrap and, therefore, norms have been revised. In view of above comments, the Committee decided to revise the ad-hoc norms as per written comments of **DPIIT vide U. O. No. P-47011/85/2019-TSW dated 25.11.2019**. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 685

Case Number : 46/24/80-ALC2/2012	BHARAT HEAVY ELECTRICALS LIMITED	Status :
M. No.: 21/80-ALC2/2019 dated 18.02.2020	Subject: Request for revision of ad-hoc norms	Approved
Licence No.: 0410141886 Date: 19.12.2012		
HQ File No: 01/80/050/00526/AM13/		
RLA File No: 04/24/040/00188/AM13/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.07/80 dated 25.06.2013 as per comments of DHI UO No. 3(23)/13-TSW(B)/89 dated 6.5.2013.		
However, the firm vide letter dated 17.10.2019 requested for revision of ad-hoc norms. The firm stated that they have not requested DGFT to amend the UoM as “Number” for the items which have UoM as “Set”. Based on their requirement, they have only provided the break up details. The firm has further stated that the quantity of material they have imported in terms of “Number” is same as that they have declared to DGFT earlier. Now, they have requested to revise the Unit of Measurement (UoM). The Committee reconsidered the case and noted that representative of DHI has informed the following: <i>“The applicant has requested to allow import in sets instead of numbers. The firm has only given the break up. DGFT to check if import is prior to ratification and allow import under GN-4 with no wastage in weight and number terms.”</i> Hence the Committee, on the basis of DHI’s recommendation, decided to allow import under GN-4 with no wastage in weight and number terms and also to direct RA, Chennai, to check if import is prior to ratification before allowing discharge of EO. RA Chennai to take necessary action.		

Sl. No. 686

Case Number : 46/24/80-ALC2/2012	BHARAT HEAVY ELECTRICALS LIMITED	Status :
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No.: 0410112044 dated.02.03.2011		
HQ File No: 01/80/050/00819/AM10/ RA.F.No.04/24/040/00290/AM10		Subject: Request for revision of ad-hoc norms Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.07/80 dated 25.06.2013 as per written of DHI UO No. 3(23)/13-TSW(B)/89 dated 6.5.2013.		
The firm vide letter dated 17.10.2019 requested for revision of ad-hoc norms. The firm stated that they have not requested DGFT to amend the UOM as “Number” for the items which have UOM as “SET”. Based on their requirement, they have only provided the break up details. The firm has further stated that the quantity of material they have imported in terms of “Number” is same as that they have declared to DGFT earlier. Now, they have requested to revise Unit of Measurement (UoM).		
The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 14.01.2020. However, firm vide their e-mail dated 13.02.2020 informed that D/L e-mail has not been received by them. Therefore, the Committee decided to again send the said Deficiency Letter to the firm.		
Case is deferred.		

Sl. No. 687

Case No.: 43/23/80-ALC2/2016	MINCO TECH (INDIA) PRIVATE LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0210207219 Date: 21.12.2016		
HQ. No.: 01/80/050/00546/AM17		
RLA No.: 02/24/040/00187/AM17	Subject: Request for fixation of ad-hoc norms	Approved
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. 9/80-ALC2/2017 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 22.03.2017 raised by		

DIPP.

The firm vide letter dated 30.09.2019 has furnished the reply of deficiency letter and requested for fixation of ad-hoc norms. The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms as per written comments of DPIIT vide U. O. No.: P-47011/13/2020-TSW dated 12.02.2020. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 688

Case No.: 53/2/80-ALC2/2016	ALSTOM INDIA LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0310795652 Date: 30.04.2015		
HQ. No.: 01/80/050/00056/AM17/		
RLA No.: 03/94/040/00060/AM16/	Subject: Request for fixation of ad-hoc norms	Deferred
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. 20/80-ALC2/2016 dated 03.01.2017 due to non-submission of reply of deficiency letter dated 24.10.2016 raised by DHI. The firm vide letter dated 28.09.2019 had requested for fixation of ad-hoc norms. The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per advice of representative of DHI: 1. Copy of complete set of application. 2. Weight of each Export Product. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.		
Case is deferred.		

Sl. No. 689

Case No.: 58/12/80-ALC2/2014	GEA ECOFLEX INDIA PVT.LTD.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 3110064489 Date: 27.06.2014		
HQ. No.: 01/80/050/00307/AM15/	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00082/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. 3/80-ALC2/2015 dated 12.05.2015 due to non-submission of reply of deficiency letter dated 07.10.2014.		
The firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide U. O. No.: P-47011/15/2020-TSW dated 12.02.2020:		
1. Detail technical drawings with dimension of each export item, Catalogue, if any, may be furnished. 2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 4. For import items at Sl. No. 11 & 12, export product wise: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.		
Case is deferred.		

Sl. No. 690

Sl. No.: 626

Case No.: 10/8/80-ALC2/2015	GEA ECOFLEX INDIA PVT. LTD.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0310795103 Date: 06.04.2015		
HQ. No.: 01/80/050/00116/AM16	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/01169/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 20/80-ALC2/2015 dated 05.01.2016 due to non-submission of reply of deficiency letter dated 22.09.2015 raised by DIPP.		
The firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide U. O. No.: P-47011/15/2020-TSW dated 12.02.2020: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished. 7. Basis for the gross weight of 7.337Kgs for blank sheet supported by blank size of the plate (Component). Case is deferred.		

Sl. No. 691

Sl. No. 621

Case No.: 39/22/80-ALC2/2014	GEA ECOFLEX INDIA PVT.LTD.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0310789333 Date: 17.09.2014		
HQ. No.: 01/80/050/00520/AM15/	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00580/AM15/		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. 10/80-ALC2/2015 dated 17.08.2015 due to non-submission of reply of deficiency letter dated 20.03.2015 raised by DIPP.		
The firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide U. O. No.: P-47011/15/2020-TSW dated 12.02.2020: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed		

for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
5. Blank size supported by size of component separately for each component.
Case is deferred.

Sl. No. 692

Case No.: 20/19/80-ALC2/2014	GEA ECOFLEX INDIA PVT.LTD.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0310788788 Date: 05.09.2014		
HQ. No.: 01/80/050/00454/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00415/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 4/80-ALC2/2015 dated 26.05.2015 due to non-submission of reply of deficiency letter dated 09.02.2015 raised by DIPP.		
The firm vide letter dated 02.11.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide U. O. No.: P-47011/15/2020-TSW dated 12.02.2020: 6. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 7. Weight of each Export Product. 8. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 9. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished. 10. Blank size supported by size of component separately for each component. Case is deferred.		

Sl. No. 693

Case No.: 4/8/80-ALC2/2018	CHIRAG UDYOG	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0510406909 Date: 19.06.2018		
HQ. No.: 01/80/050/00127/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00141/AM19/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 10/80-ALC2/2019 dated 11.09.2019 on the basis of inputs given by the Technical Authorities present in the meeting.		
The firm vide letter dated 21.10.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to refer the case to Consultant (Tech-3) for the examination & comments as per advice of representative of MSME .		
Case is deferred.		

Sl. No. 694

Sl. No.: 621

Case No.: 11/11/80-ALC2/2018 35/1/80-ALC2/2019	ISGEC HITACHI ZOSEN LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0510407480 Date: 08.08.2018 0510409835 Date: 05.03.2019		
HQ. No.: 01/80/050/00202/AM19/ 01/80/050/00783/AM19	Subject: Request for re-fixation of ad-hoc norms	Approved
RLA No.: 05/23/040/00216/AM19/ 05/23/040/00526/AM19		
Decision (AA 0510407480): The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DPIIT vide U. O. No.: P-47011/84/2019-TSW dated 24.04.2019.		
The firm vide letter dated 14.08.2019 has requested for re-fixation of ad-hoc norms. The Committee considered the case as per the agenda and decided to revise the ad-hoc norms for both the AA as per written comments of DPIIT vide U. O. No.: P-47011/98/2019-TSW dated 12.02.2020. (Copy enclosed)		
Note: 1. For AA No. 0510407480 dated 08.08.2018: The decision for rest of the import items will remain unchanged as decided in Meeting No. 3/80-ALC2/2019 dated 08.05.2019.		
RA concerned may take further necessary action as per the decision of NC.		
Decision (AA 0510409835): The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 7/80-ALC2/2019 dated 17.07.2019 as per written comments of DPIIT vide U.O. No.: P-47011/98/2019-TSW dated 27.06.2019.		
The firm vide letter dated 20.09.2019 has requested for re-fixation of ad-hoc norms. The Committee considered the case as per the agenda and decided to revise the ad-hoc norms for both the AA as per written comments of DPIIT vide U. O. No.: P-47011/98/2019-TSW dated 12.02.2020. (Copy enclosed)		
Note: 1. For AA No. 0510409835 dated 05.03.2019: The decision for rest of the import items will remain unchanged as decided in Meeting No. 7/80-ALC2/2019 dated 17.07.2019		
RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 695

Sl. No.: 623

Case No.:13/11/80-ALC2/2018 9/3/80-ALC2/2018	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0510407381 Date: 31.07.2018 0510405742 Date: 28.02.2018		
HQ. No.: 01/80/050/00204/AM19 01/80/050/00009/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00265/AM19 05/24/040/00599/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DPIIT vide F. No.: P-47011/85/2019-TSW dated 18.04.2019.		
The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DPIIT vide F. No.: P-47011/85/2019-TSW dated 16.04.2019.		
The firm vide letters dated 15.07.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm’s representation was referred to DPIIT on 06.01.2020. However, the		

representative of DPIIT informed in meeting that the case is under examination. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 696

331/15/80-ALC2/2018

Case No.: 331/15/80-ALC2/2018	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0510409696 Date: 20.02.2019		
HQ. No.: 01/80/050/00673/AM19	Subject: Request for re-fixation of ad-hoc norms	Approved
RLA No.: 05/24/040/00668/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 3/80-ALC2/2019 dated 08.05.2019 as per written comments of DPIIT vide their F. No.: P-47011/17/2019-TSW dated 16.04.2019.		
The firm vide letter dated 06.06.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that DPIIT stated that earlier the norms were recommended for the above AA as the firm had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, the firm has submitted the representation against taking higher recovery from the scrap supported by documentary evidence i.e. invoice for sale of scrap and, therefore, norms have been revised. In view of above comments, the Committee decided to revise the ad-hoc norms as per written comments of DPIIT vide U. O. No. P-47011/17/2019-TSW dated 11.02.2020 as under: 1. Net weight of export product may be specified as 931 Kgs. 2. Quantity of import item may be allowed as 3994Kgs as 4.29 Kgs/Kg content in the export product after taking 6% recovery from the scrap. RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 697

Case No.: 25/8/80-ALC2/2017	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0510402472 Date: 05.05.2017		
HQ. No.: 01/80/050/00169/AM18	Subject: Request for re-fixation of ad-hoc norms	Rejected
RLA No.: 05/24/040/00056/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2017 dated 10.10.2017 on the recommendation of DIPP letter no. 12/71/2017-TSW/81 dated 10.10.2017.		
The firm vide letter dated 24.06.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted the comments of DPIIT vide U. O. No.:P-47011/14/2020 dated 17.02.2020 wherein DPIIT stated that earlier the norms were recommended after taking 50% recovery from the scrap and no modification is needed. Therefore, the Committee decided not to revise the ratified ad-hoc norms and rejected the firm's request. Case is rejected.		

Sl. No. 698

Sl. No.: 622

Case No.: 14/11/80-ALC2/2018	MICRON INSTRUMENTS PVT LTD	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0510407383 Date: 31.07.2018		
HQ. No.: 01/80/050/00205/AM19	Subject: Request for re-fixation of ad-hoc norms	Approved
RLA No.: 05/24/040/00263/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 1/80-ALC2/2019 dated 03.04.2019 on the recommendation of DPIIT vide their letter No. P-47011/17/2019-TSW dated 20.02.2019.		
The firm vide letter dated 15.07.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that DPIIT stated that earlier the norms were recommended for the above AA as the firm had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, the firm has submitted the representation against taking higher recovery from the scrap supported by documentary evidence i.e. invoice for sale of scrap and, therefore, norms have been revised. In view of above comments, the Committee decided to revise the ad-hoc norms as per written comments of DPIIT vide U. O. No. P-47011/17/2019-TSW dated 11.02.2020 as under: 1. Net weight of export product may be specified as 501.75 Kgs. 2. Quantity of import item may be allowed as 3998.95Kgs as 4.29 Kgs/Kg inclusive as 7.97 Kgs/Kg content in the export product after taking 6% recovery from the scrap. RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 699

Sl. No.: 622

Case No.: 20/9/80-ALC2/2017	CORNING TECHNOLOGIES INDIA PVT. LTD.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0510403029 Date: 05.06.2017		
HQ. No.: 01/80/050/00198/AM18/	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00081/AM18/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 11/80-ALC2/2018 dated 06.12.2018 as per the written comments of MeitY vide U. O. No. 17/ (18)/2017-IPHW dated 13.11.2018.		
However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to MeitY for examination & comments.		
Case is deferred.		

Sl. No. 700

Case No.: 25/14/80-ALC2/2018	SPIROTECH HEAT EXCHANGERS PVT. LTD.	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0510386129 Date: 09.05.2014		
HQ. No.: 01/80/050/00341/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00051/AM15/		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2018 dated 20.02.2019 as per written comments of DPIIT vide F. No.: P-47011/24/2019-TSW dated 20.02.2019.		
The firm vide letter dated 22.04.2019 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DPIIT for examination & comments.		
Case is deferred.		

Sl. No. 701

Case No.: 53/3/80-ALC2/2017	GL&V INDIA PRIVATE LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 3110066640 Date: 29.03.2017		
HQ. No.: 01/80/050/00053/AM18/	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00185/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 7/80-ALC2/2019 dated 17.07.2019 due to non-submission of reply of deficiency letter dated 07.03.2019 raised by Consultant (Tech-3).		
The firm vide letter dated 30.12.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to Consultant (Tech-3) for examination & comments. Case is deferred.		

Sl. No. 702

Sl. No.: 762

Case No.: 11/14/80-ALC2/2018	TIL LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0210208838 Dated:07.12.2018		
HQ. No.: 01/80/050/00327/AM19/	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 02/24/040/00107/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80-ALC2/2018 dated 20.02.2019 as per written comments of DHI vide U.O. No.: DES-1/TILL/OTRS-1-2019-HEI dated 19.02.2019.		
The firm vide letter dated 13.08.2019 & 22.01.2020 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DHI for examination & comments. Case is deferred.		

Sl. No. 703

Case No.: 40/8/80-ALC2/2018	SARA SAE PRIVATE LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 6110001499 Date: 16.04.2018		
HQ. No.: 01/80/050/00163/AM19	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 61/24/040/00001/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2019 dated 15.11.2019 due to non-submission of reply of deficiency letter dated 06.05.2019 raised by MSME.		
The firm vide letter dated 01.02.2020 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to MSME for examination & comments.		
Case is deferred.		

Sl. No. 704

Case No.: 23/8/80-ALC2/2018	GE POWER INDIA LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0310821275 Date: 28.05.2018		
HQ. No.: 01/80/050/00146/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/94/040/00164/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 4/80-ALC2/2019 dated 22.05.2019 due to non-submission of reply of deficiency letter dated 28.12.2018 raised by DHI.		
The firm vide letter dated 27.09.2019 has furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DHI for examination & comments.		
Case is deferred.		

Sl. No. 705

Sl. No.: 762

Case No.: 4/10/80-ALC2/2018	BHARAT HEAVY ELECTRICALS LIMITED	Status:
M. No.: 21/80-ALC2/2019 dated 18.02.2020		
Lic. No. /date: 0410164525 Date: 24.07.2018		
HQ. No.: 01/80/050/00190/AM19	Subject: Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 04/24/040/00061/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 16/80-ALC2/2019 dated 04.12.2019 on the recommendation of the representative of DHI .		
The firm vide letter dated 02.01.2020 has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to DHI for examination & comments.		
Case is deferred.		

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(Technical Support Section)

Subject: - M/s Raychem RPG Pvt. Ltd.- A.A No. 0310828517 dated 23 /04/2019
Reference: - DGFT ID No. 01/80/50/00015/AM-20/DES-1/ 1614 dtd. 16.12.2019

With reference to the above, the undersigned is directed to say that Instant A.A.may be ratified as under:

1. Quantities of export items at Sl.No.1 to 3 may also be specified as 10000 Nos. , 6000 Nos.and 2500 Nos. respectively in addition to their weights .
2. Weight of export item at Sl.No.3 may be modified as 6675 Kgs.
3. Quantity of import item at Sl.No.1 may be allowed as 22980 Kgs. as 1.48 Kgs./Kg. content in export item at Sl. No. 1 after taking 15% recovery from the scrap.
4. Quantity of import item at Sl.No.2 may be allowed as 8520 Kgs. as 2.49 Kgs./Kg. content in export item at Sl. No. 3 after taking 15% recovery from the scrap.
5. Quantity of import item at Sl.No.3 may be allowed as 9070 Kgs. as 1.43 Kgs./Kg. content in export item at Sl. No. 3 after taking 15% recovery from the scrap.

Norms Committee may take a view.


(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/324/2018-TSW dated 21 .01.2020

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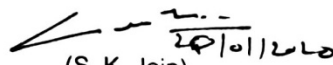
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(Technical Support Section)

Subject: - M/s Godrej & Boyce MFG. Co. Ltd. -A.A. No.0310828981 dated 13 .05.2019
Reference: - DGFT ID No. 01/80/050/00046/AM20/ DES-1/1619 Dated: 18.12.2019

With reference to the above, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net weight of export item at Sl. No. 1 may be specified as 440 MT.
2. Quantity of import item at Sl.No.1 may be allowed as 16 Nos on net to net basis with accountability clause. In addition spares may be allowed as per policy for import of spares.
3. Quantity of import item at Sl.No.2 may be allowed as 4 Nos on net to net basis with accountability clause. In addition spares may be allowed as per policy for import of spares.
4. Import item at Sl.No.3 may be allowed as per policy for import of spares.
5. Quantities of import items at Sl.No.4 & 5 may be allowed as 56 Nos each on net to net basis with accountability clause.
6. Quantity of import item at Sl.No.6 may be allowed as 108 Nos on net to net basis with accountability clause. In addition spares may be allowed as per policy for import of spares.
7. Quantity of import item at Sl.No.7 may be allowed as 129.2 Kgs as 1.44 Kgs/Kg content in the export item after taking 50% recovery from the scrap. In addition spares may be allowed as per policy for import of spares.
8. Quantity of import item at Sl.No. 8 may be allowed as 32 Nos on net to net basis with accountability clause. In addition spares may be allowed as per policy for import of spares.
9. Quantity of import item at Sl.No. 9 may be allowed as 20 Nos on net to net basis with accountability clause. In addition spares may be allowed as per policy for import of spares.
10. Quantity of import item at Sl.No.10 may be allowed as 380.81 Kgs as 4.95 Kgs/Kg content in the export item after taking 15% recovery from the scrap.
11. Quantity of import item at Sl.No. 11 may be allowed as 400 Nos on net to net basis with accountability clause. In addition spares may be allowed as per policy for import of spares.

Norms Committee may take a view.


(S. K. Jain)
Development Officer
Tel. 23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/23/2019-TSW dated 28 .01.2020

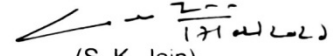
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(Technical Support Section)

Subject: - M/s Rothe Erde India Pvt. Ltd. -A.A .No.3110067486 dated 26.07.2019
Reference: - DGFT ID No. 01/80/050/130/AM20/ DES-I/1662 Dated: 15.01.2020

With reference to the above, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net export weight of 149.212 MT may be specified with the quantity of export item.
2. Quantity of import item at Sl.No.1 may be allowed as 61Nos. on net to net basis. However, duty free weight of this item may be allowed as 120.121MT as 1.43 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
3. Quantity of import item at Sl.No.2 may be allowed as 61Nos on net to net basis. However, duty free weight of this item may be allowed as 75.335 MT as 1.392 Kgs/Kg content in the export item after taking 20% recovery from the scrap.
4. Quantity of import items at Sl.No.3 to 13 may be allowed on net to net basis with accountability clause.
5. Quantity of import items at Sl.No.14 and 15 may be allowed on net to net basis as claimed by the firm

Norms Committee may take a view.


(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/25/2019-TSW dated 17.02.2020

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Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Shakti Pumps India Ltd-. (AA No.5610005767 dated 24.12.2019 and AA No.5610005768 dated 24.12.2019)

Reference: - DGFT ID No. 01/81/050/00270/AM20/DES-I/1663 Dated: 15/01/2020
DGFT ID No. 01/81/050/00271/AM20/DES-1/1664 Dated: 15/01/2020

With reference to the above, the undersigned is directed to say that the instant A.A.s may be ratified as under:

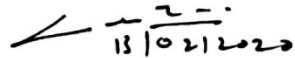
Case1:AA No.5610005767 dated 24.12.2019

1. Import items at Sl.No.1 and 2 shall be of relevant grade and thickness as contained/utilised in the export items .
2. Quantity of import item at Sl.No.1 may be allowed as 7339.610 Kgs as 1.05 Kgs./Kg. content in export items.
3. Quantity of import item at Sl.No.2 may be allowed as 47815 Kgs as per SION C-1519.
4. Quantity of import items at Sl.No.3, 4 & 5 may be allowed as 2900 Nos, 2900 Nos and 5800 Nos respectively on net to net basis with accountability clause.
5. Quantity of import item at Sl.No.6 may be allowed as 7130 Meters on net to net basis in export items at Sl. No. 4 & 5 as claimed by the firm.

Case2: AA No.5610005768 dated 24.12.2019

1. Import items at Sl.No.1 shall be of relevant grade and thickness as contained/utilised in the export items and its quantity may be allowed as 37990 Kgs as per SION C-1519.
2. Quantity of import item at Sl.No.3, may be allowed as 600 Nos on net to net basis with accountability clause in export items at Sl. No. 4 to 6.
3. Quantity of import items at Sl.No. 2 & 4 may be allowed as 1400 Nos and 4000 Nos respectively on net to net basis with accountability clause.
4. Quantity of import item at Sl.No.5 may be allowed as 4940 Meters on net to net basis as claimed by the firm.

Norms Committee may take a view.


(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/314/2018-TSW dated 13.02.2020

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2/80**ANNEXURE-I**

Note on Specification, Capacity, Quantity & Weight of Capital Goods indicated in the application.

X	Name, Technical Characteristics and Quality.	Specifications	Capacity	Qty	Total Wt. of the item
	Machinery Item:				
1	CONDENSER TUBE CLEANING - DN 1650 SMC LIMAY POWER PLANT PROJECT, PHILIPPINES	ASME SEC.VIII.DIV.1 ADD 2010	Maximum water flow 17640 Cum/hr	CTCS - 4 Nos.	16304
2	DEBRIS FILTER - DN 2400 SMC LIMAY POWER PLANT PROJECT, PHILIPPINES	ASME SEC.VIII.DIV.1 ADD 2010	Maximum water flow 37800 Cum/hr	DF - 2 Nos.	16700
3	DEBRIS FILTER - DN 600 SMC LIMAY POWER PLANT PROJECT, PHILIPPINES	ASME SEC.VIII.DIV.1 ADD 2010	Maximum water flow 2000 Cum/hr	DF - 2 Nos.	3550
	TOTAL NET WEIGHT				36554

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(Technical Support Section)

Subject: - M/s BGR Energy Systems Ltd.- A.A .No.0410162877 dated 09.03.2017
Reference: - DGFT ID No. 01/80/050/00014/AM-18/DES I/1324 dated 29.07.2019.

With reference to the above, the undersigned is directed to say that the instant AA may ratified as under:

1. Net Empty weight of each export item at Sl.No.1 to 6 may be specified as 10.72 MT.
2. Quantities of import item at Sl.No.1 to 5 and 7 to 14 may be allowed on net to net basis with accountability clause.
3. Import item at Sl.No.6 shall be of relevant grade and thickness as contained in the export items.
4. Import item at Sl.No.6 may be allowed as 1.05 Kgs./Kg. content in export items.

Norms Committee may take a view.


(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/100/2019-TSW dated 15.01.2020

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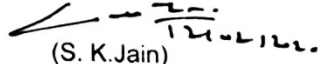
Subject: - M/s Micron Instruments Pvt. Ltd. -(A .A .No. 0510406253 dated 27.04.2018)
Reference: -DGFT F. No.01/80/050/00070/AM19/DES-I

I am directed to refer to the minutes of meeting No. 17/80 dated 18.12.2019 in respect of case at Sl. No. 490 and to say that list of some of the cases for the same import and export items ratified earlier on the basis of which the revision was recommended vide this office U.O. of even number dated 25.11.2019 are as under:

1. A.A. No.0510405087 dated 26.12.2017, ratified in the NC meeting No.19/80 dated 28.02.2018.
2. A.A. No.0510405086 dated 26.12.2017, ratified in the NC meeting No.19/80 dated 28.02.2018.
3. A.A. No.0510399186 dated 22.07.2016, ratified in the NC meeting No.12/80 dated 13.09.2016.
4. A.A. No.0510398616 dated 25.05.2016, ratified in the NC meeting No.11/80 dated 30.08.2016.
5. A.A. No.0510395249 dated 02.08.2015, ratified in the NC meeting No.02/80 dated 26.04.2016.
6. A.A. No.0510396754 dated 21.12.2015, ratified in the NC meeting No.02/80 dated 26.04.2016.

Earlier different norms were recommended in the present A.A. as firm had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, firm has submitted the representation against taking higher recovery from scrap supported by documentary evidence i.e. invoice for sale of scrap and, therefore, norms have been recommended for revision in line with the earlier cases as mentioned above.

Norms Committee may take a view.


(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/85/2019-TSW dated 12.02.2020

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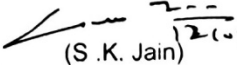
Subject: - M/s Micron Instruments Pvt. Ltd. - (AA No. 0510408225 dated 25.10.2018)
Reference: - DGFT F. No. 01/80/050/00289/AM19/DES-I/

I am directed to refer to the minutes of meeting No. 17/80 dated 18.12.2019 in respect of case at Sl. No. 491 and to say that list of some of the cases for the same import and export items ratified earlier on the basis of which the revision was recommended vide this office U.O. of even number dated 25.11.2019 are as under:

1. A.A. No.0510405087 dated 26.12.2017, ratified in the NC meeting No.19/80 dated 28.02.2018.
2. A.A. No.0510405086 dated 26.12.2017, ratified in the NC meeting No.19/80 dated 28.02.2018.
3. A.A. No.0510399186 dated 22.07.2016, ratified in the NC meeting No.12/80 dated 13.09.2016.
4. A.A. No.0510398616 dated 25.05.2016, ratified in the NC meeting No.11/80 dated 30.08.2016.
5. A.A. No.0510395249 dated 02.08.2015, ratified in the NC meeting No.02/80 dated 26.04.2016.
6. A.A. No.0510396754 dated 21.12.2015, ratified in the NC meeting No.02/80 dated 26.04.2016.

Earlier different norms were recommended in the present A.A. as firm had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, firm has submitted the representation against taking higher recovery from scrap supported by documentary evidence i.e. invoice for sale of scrap and, therefore, norms have been recommended for revision in line with the earlier cases as mentioned above.

Norms Committee may take a view.


(S.K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/85/2019-TSW dated 12.02.2020

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भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

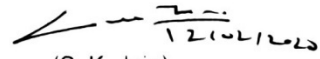
Subject: - M/s Micron Instruments Pvt. Ltd. (AA No. 0510406252 dated 27.04.2018)
Reference: - DGFT F No.01/80/050/00069/AM19/DES-I/

I am directed to refer to the minutes of meeting No. 17/80 dated 18.12.2019 in respect of case at Sl. No. 492 and to say that list of some of the cases for the same import and export items ratified earlier on the basis of which the revision was recommended vide this office U.O. of even number dated 25.11.2019 are as under:

1. A.A .No.0510398272 dated 22.04.2016, ratified in the NC meeting No.06/80 dated 21.06.2016.
2. A.A .No.0510397857 dated 09.03.2016, ratified in the NC meeting No.03/80 dated 10.05.2016.
3. A.A. No.0510396391 dated 20.11.2015, ratified in the NC meeting No.20/80 dated 05.01.2016.

Earlier different norms were recommended in the present A.A. as firm had not submitted any documentary evidence regarding the sale price of the scrap generated during the manufacturing process. Now, firm has submitted the representation against taking higher recovery from scrap supported by documentary evidence i.e. invoice for sale of scrap and, therefore, norms have been recommended for revision in line with the earlier cases as mentioned above.

Norms Committee may take a view.


(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/85/2019-TSW dated 12 .02.2020

File No.P-47011/13/2020-TSW

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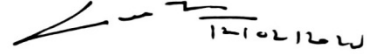
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
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Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Minco Tech (India) Pvt. Ltd.- A.A. No.0210207219 Dated 21.12.2016
Reference: - DGFT ID No. 01/80/050/546/AM17/DES-I/1645 Dated: 03.01.2020

With reference to the above, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net empty weight of export item may be specified as 33.150 MT.
2. Quantity of import items at Sl.No.1 to 4 and 9 may be allowed as 1.01Kgs/Kg content in the export items.
3. Quantity of import items at Sl.No.5 to 7 may be allowed as 1.05Kgs/Kg content in the export items.
4. Quantity of import items at Sl.No.8, 10 to 17 may be allowed as 25000 Nos each on net to net basis with accountability clause.

Norms Committee may take a view.


(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/13/2020-TSW dated 12.02.2020

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भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s ISGEC Hitachi Zosen Ltd. (AA No.0510409835 dated 05.03.2019 and AA No.0510407480 dated 08.08.2018)
Reference: - DGFT ID No. 01/80/050/202/AM 19/DES-1/1643 Dated: 03.01.2020
DGFT ID No. 01/80/050/783/AM 19/DES-1/1643 Dated:03.01.2020

With reference to the above, the undersigned is directed to say as under:

Case1: AA No.0510409835 dated 05.03.2019

Quantities of welding consumables at import item Sl. No. 16 to 22 may be modified as under:

1. Quantity of import items at Sl.No.16 and 17 may be allowed as 18960Kgs each
2. Quantity of import item at Sl.No.18 may be allowed as 248 Kgs
3. Quantity of import item at Sl.No.19 may be allowed as 14580Kgs.
4. Quantity of import item at Sl.No.20 may be allowed as 4714 Kgs
5. Quantity of import item at Sl.No.21 may be allowed as 39000Kgs .
6. Quantity of import item at Sl.No.22 may be allowed as 21000Kgs .

Earlier welding consumables(import items at Sl. No. 16 to 22) were allowed as 2% net weight of steel content in the export items and no welding consumables were allowed for welding overlays. Now quantity of welding consumables is being recommended based on thickness of steel plates to be welded and for requirement for welding overlays:

Case2: A.A. No.0510407480 dated 08.08.2018

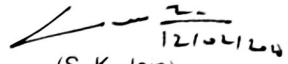
Quantities of welding consumables at import item Sl. No. 17 to 27 may be modified as under:

1. Quantity of import item at Sl.No.17 may be allowed as 9155 Kgs.
2. Quantity of import item at Sl.No.18 may be allowed as 9450 Kgs.
3. Quantity of import item at Sl.No.19 may be allowed as 1246 Kgs.
4. Quantity of import item at Sl.No.20 may be allowed as 270 Kgs .
5. Quantity of import item at Sl.No.21 may be allowed as 500Kgs .
6. Quantity of import item at Sl.No.22 may be allowed as 225Kgs
7. Quantity of import item at Sl.No.23 may be allowed as 824 Kgs.
8. Quantity of import item at Sl.No.24 may be allowed as 9130Kgs.
9. Quantity of import item at Sl.No.25 may be allowed as 5680Kgs .
10. Quantity of import item at Sl.No.26 may be allowed as 301Kgs.
11. Quantity of import item at Sl.No.27 may be allowed as 25Kgs .

12/02/2020

Earlier welding consumables(import items at Sl. No. 17 to 27) were allowed as 2% net weight of steel content in the export items and no welding consumables were allowed for welding overlays. Now quantity of welding consumables is being recommended based on thickness of steel plates to be welded and for requirement for welding overlays.

Norms Committee may take a view.


(S K Jain)
Development Officer
Tel 23063166

DGFT(Shri Pranav Upadhyay, A.D., DES-I)
DPIIT U.O NO. P-47011/98/2019-TSW dated 12.02.2020